

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 2642/2003

Tuesday, this 4th day of November, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

Shri Lakshman Singh AE E/M
MES No. 310605 working in CDS(1)
Meerut, R/o H.No. 317, Old Mohan Puri,
Dr. Ambedkar Road, Meerut.Applicant

(By Advocate: Shri V.P.S. Tyagi)

Versus

1. Union of India (Through Secretary)
Ministry of Defence, South Block,
New Delhi.
2. The E-in- C's Branch
AHQ D.H.Q. PO,
New Delhi.
3. The Chief Engineer
Central Command,
M.G. Road, Lucknow.
4. The CDA (Army)
Belvadier Complex
Meerut Cantt.
5. The Commander Works Engineer
Meerut Cantt.

....Respondents.

O R D E R (ORAL)

• **Shri Justice V.S. Aggarwal:**

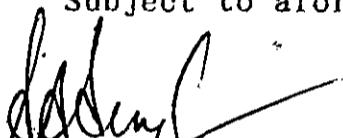
Earlier the applicant had filed OA 1485/2003. He was seeking quashing the order of posting/transfer dated 10.5.2003 issued by the Col. P.K. Nathani. The said petition had been dismissed on 18.9.2003.

2. By virtue of present application, the applicant seeks a direction that he is entitled to pay and allowances from May, 2003 which has been denied to him.

3. In this regard, applicant has submitted a representation on 19.9.2003. No decision on the said representation has been taken.

4. At this stage when rights of the respondents are not likely to be affected, we dispose of the present petition directing respondent no.5 to consider the said representation and pass appropriate speaking order taking note of all the facts and circumstances. The said decision should be taken preferably within two months of the receipt of the certified copy of the present order and communicated to the applicant.

Subject to aforesaid, OA is disposed of.


(S. A. Singh)
Member (A)

(V.S. Aggarwal)
Chairman

/kdr/